

**ATTENDANCE-CUM-ORDER SHEET OF HEARING**

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

M.A.No.03/2016

In

T.P.No.07/397/398/GB of 2016  
(C P No.969/2012)

**Present : Hon'ble Mr Justice P K Saikia, Member(J)**

**Date of hearing : 27<sup>th</sup> September, 2016.**

Name of the Company	Gomukhi Construction (P) Ltd. -Versus- North East Shuttles (P) Ltd.
Under Section	397/398

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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**ORDER**


Mr S.K. Gupta, CS is present for the applicant. Mr S. Dutta, learned counsel represents the respondent Nos.1 & 2 and he prays for some time to file reply. Prayer is allowed. Respondent Nos.3 and 4 remain absent today without any step. Registry has reported that notice could not be served on respondent 4

The applicant is directed to cause service of notice on respondent No.4 by Registered Post with A/D. Steps immediately.

It has also been stated by the learned counsel for respondent Nos.1 and 2 herein, that respondent No.3 has expired on 18.12.2015. In that connection, Death Certificate, issued by the competent authority, has been filed in the C.A.No.417/2016 (renumbered as T.A.No.35/2016).

In view of the fact that Death Certificate has been issued by the competent authority, the applicant is directed to strike out the name of respondent No.3 from the cause title of the application.

List this matter on 17.11.2016.

  
Judicial Member  
National Company Law Tribunal,  
Guwahati Bench,